

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

RAJYA SABHA

UNSTARRED QUESTION NO. 4110

TO BE ANSWERED ON THURSDAY, THE 7TH APRIL, 2022

Legislation on concurrent list

4110. SHRI JOHN BRITTAS:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has received representation from the Chief Minister of Kerala expressing reservation regarding Central Government resorting to legislation unilaterally on subjects under concurrent list;
- (b) the response of Central Government thereto and the details thereof;
- (c) whether it is a fact that several items were shifted from State List to Concurrence List or Union List under seventh schedule to the Constitution of India;
- (d) if so, the details of the items shifted till date since adoption of the Constitution; and
- (e) the details thereof, year-wise and category-wise, and reasons therefor?

**A N S W E R
MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) to (e): The information is being collected and will be laid on the Table of the House.